

- (2) M/s. N. D. Windsor & Co., 6-A, Saharanpur Road, Dehradun, having their Office at Gandhi Road, Dehradun.
- (3) M/s. Ideal Thermometers, Raj Garh Road, Solan.
- (4) M/s. Kanwal Scientific Production Pvt. Ltd., 37-A, Laxman Chowk, Dehradun (U. P.).

(c) and (d). Under the Drugs and Cosmetics Act, 1940, clinical Thermometers are covered by the definition of 'drug'. As such they are subject to the provisions of the said act.

Standardisation of Food items by I. S. I.

6995. SHRI HEM RAJ : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the names of items of food which have been standardised and certificated by the Indian Standards Institution till the end of March, 1970 ; and

(b) the steps taken to ensure that those standards do not fall below the fixed one ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) The Indian Standards Institution has issued over 200 Standards on various items of food. The items of food products on which Standards have been issued by the I.S.I. upto 31-12-1969 are given in the printed list entitled "Sectional list of Indian Standards Agricultural and Food Products" a copy of which has been placed in the Library of the Parliament.

(b) The ISI Certification Mark Scheme is a voluntary measure. Nevertheless, a number of other agencies are implementing these Standards through Statutory orders. Some of them are as follows :

- (i) Standards on solvent extracted oils, de-oiled meal and edible flours are being enforced by the Directorate

of Sugar & Vanaspati through the corresponding Government Order ;

- (ii) Grading of sugar is being enforced by the Directorate of Sugar and Vanaspati ;
- (iii) Standards on processed fruits and vegetables are enforced by the Ministry of Food, Agriculture, Community Development & Co-operation under the Fruit Products Order ;
- (iv) On a number of other items of food products, provisions of the Prevention of Food Adulteration Act and Rules are enforced by the Directorate General of Health Services, Ministry of Health, Family Planning, Works, Housing and Urban Development ; and
- (v) Standards on fish and fisheries products are implemented by the Export Inspection Council, specially for quality control and preshipment inspection.

Extension of Railway service to Border Areas of Sunderbans

6996. SHRI SARDAR AMJAD ALI : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have considered the plea regarding the extension of Railway Service to the Border areas of Sunderbans ;

(b) if so, the time by which Government will be in a position to start construction of these new sections ; and

(c) the reasons for not running direct trains between Bashirhat and Sealdah and Stations on the southern sections and northern sections of the Sealdah Division ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) and (b). Due to paucity of funds and lack of adequate traffic justification, it is not possible to consider the extension of Railway lines in the Sunderbans areas at

present. These have to await better times for consideration.

(c) Trains on Sealdah-Barasat main line section run under electric traction while those on Barasat-Hasanabad branch (on which Basirhat is situated) are operated by steam locomotives. Running of direct trains between Hasanabad/Basirhat and Sealdah entails change of traction at Barasat. Introduction of a direct steam train from Basirhat to Sealdah is not desirable because penetration of steam train in electrified territory will affect the section capacity and also the running of trains. Convenient connections, however, are available at Barasat.

Different Colours for Railway Coaches and Amenities on Railway Platforms

6997. SHRI LOBO PRABHU: Will the Minister of RAILWAYS be pleased to state:

(a) whether his attention has been drawn to a letter of Dr. R. Charan in the Hindustan Times of the 2nd April that Railway coaches should be in different colours for each class and that coaches in which the alarm signal is pulled, a mechanism be made to flash a warning light out side;

(b) what is the rule or provision of seats on the Railway platforms and whether surveys would be made to provide seats where they are short of the rule; and

(c) whether there is a programme for introducing water seal latrines on Railway platforms and when this will be achieved for the bigger Railway stations?

THE MINISTER OF RAILWAYS (SHRI NANDA): (a) Yes. The proposal to have different colours for different classes is not considered desirable as it will cause maintenance problems and will not be aesthetic. Arrangements already exist for indicating the coach on which the alarm signal has been pulled. No additional advantage will be gained by providing flashing lights, which will be more difficult to maintain.

(b) Provision of benches on platforms at

stations is one of the basic amenities to be provided at all stations (including flag but excluding halt stations) on the Indian Railways. Only in about 35 stations this amenity is still to be provided and the Railways have been directed to provide the same before 31-3-1971.

(c) Replacement of existing dry type latrines by flush type latrines at stations, where piped water supply is available and by aqua privy or bore hole type latrines where piped water supply is not available, is done on a programmed basis by Railways.

Action on representations received from unrecognised Railway Union

6998. SHRI ONKAR LAL BERWA: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 3867 on the 24th March, 1970 regarding action on representations received from unrecognised Railway Unions and state:

(a) the detailed reasons for not replying to representations received from the unrecognised unions and for not entertaining into any correspondence with them;

(b) whether this policy is observed in all the Departments of Government or in the Railways alone; and

(c) what are the advantages of adopting this policy?

THE MINISTER OF RAILWAYS (SHRI NANDA): (a) No reply is given to representations received from unrecognised unions/associations on Railways, as regular correspondence is conducted only with Unions recognised by the concerned Administration.

(b) The information is being collected and will be laid on the Table of the Sabha.

(c) It is not practicable to deal with numerous unrecognised unions.

Panel for Promotion of Commercial Clerks on South-Central Railway

6999. SHRI ONKAR LAL BERWA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that since the formation of the South Central Railway, a panel for